

Setting up of a Rating Training Establishment

3866. SHRI T. GOVINDAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the reasons for delay in regard to setting up of a permanent Rating Training Establishment at Kakkodi, Calicut in Kerala whereas the decision for setting up the same was taken as early in 1990; and

(b) the progress achieved in the direction of its establishment?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) and (b) The proposal of setting up of a Rating Training Establishment in Kerala was initiated in 1990 with the understanding that the land will be provided free of cost by Government of Kerala. As the Government of Kerala could not provide land free of cost, the proposal could not materialise.

Following the change in the policy of Government enunciated in 1997, new training institutes are to be set up in the private sector only. The role of the Government will only be to ensure maintenance of standards.

Kendriya Vidyalayas in Madhya Pradesh

[Translation]

3867. SHRI SUSHIL CHANDRA VARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total expenditure incurred in opening of Higher Secondary Kendriya Vidyalayas;

(b) whether this expenditure is borne by the Union Government or financial assistance is sought from the State Government concerned;

(c) if so, the share of expenditure borne by Union Government and State Governments;

(d) the number of Kendriya Vidyalayas in Madhya Pradesh in which education is imparted upto High/Higher Secondary level; and

(e) the time by which Higher Secondary level education is going to be imparted in those Schools which are not having this facility?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) Separate expenditure figures for opening of Higher Secondary Kendriya Vidyalayas are not maintained by Kendriya Vidyalay Sangathan. Normally Kendriya Vidyalayas are opened in the beginning upto class-V and are upgraded by adding one new class every subsequent year.

(b) and (c) Except land and temporary accommodation provided free of cost by the sponsoring State Governments, the total recurring and non-recurring expenditure in running

the Kendriya Vidyalayas in Civil and Defence sector is being met out of grants-in-aid provided by the Union Government.

(d) In Madhya Pradesh 56 Kendriya Vidyalayas are upto class XIIth and 24 are upto Class Xth as on 31.3.1998.

(e) The upgradation of Kendriya Vidyalayas depends upon the number of students, infrastructure facilities and funds available.

Special Dispensation Admission in Kendriya Vidyalayas

[English]

3868. SHRI B.M. MENSINKAI:

SHRI K. YERRANNAIDU:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have set up any committee for the purpose of reintroducing the special dispensation admission in Kendriya Vidyalayas;

(b) if so, its composition and terms of reference;

(c) whether the committee has since submitted its report;

(d) if so, whether the Government have taken any decision in this regard;

(e) if so, the details thereof; and

(f) if not, the time by which the same is likely to be taken?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) No, Sir.

(b) and (c) Do not arise.

(d) to (f) Yes, Sir. The Department of Education, Ministry of Human Resource Development in consultation with the Ministry of Law have decided to provide for special Dispensation Admissions in Kendriya Vidyalayas in accordance with guidelines which have been formulated for the purpose. These admissions will be finalised by a committee headed by Additional Secretary (Education). The salient features of the scheme are given in the attached Statement.

Statement

Guidelines for Special Dispensation Admissions in Kendriya Vidyalayas

Special Dispensation Admission will be regulated in the following manner:

- (i) The Minister of Human Resource Development and the Minister of State for Education can refer Special Dispensation Admissions not exceeding 1,000 (One Thousand only) and 100 (One Hundred only) respectively.

- (ii) Each Member of Parliament can refer two cases for admission under the Scheme in an academic year;
- (iii) The Special Dispensation Admissions referred in (i) and (ii) above would be further subject to a ceiling of 5% of the total admissions/sanctioned strength in a class in an academic year as made by the Committee.
- (iv) Special Dispensation Admissions would be made in the beginning of the academic year and no admission would be allowed after the prescribed cut off date.

Each Member of Parliament can refer two cases in an academic year.

Children may be admitted to different classes of KVS if—

- (i) either of his/her parents or both have died; or
- (ii) either of his/her parents or both are mentally ill or physically handicapped; or
- (iii) either he or she has been abandoned by either of his or her parents; or
- (iv) his or her parents are persons under circumstances of undeserved want such as being a victim of mass disaster, ethnic violence, caste atrocities, flood, drought, earth quake or other natural disasters; or
- (v) his or her parents are living below poverty line; or either of his or her parents belongs to any socially disadvantaged group such a Scheduled Caste, Scheduled Tribe and Other Backward Class; or
- (vi) There is non-availability of access to educational institutions within the locality where the parents of the child are residing; or
- (vii) either of his or her parents living in any place in difficult areas including North-Eastern Region; or
- (viii) either of his or her parents sentenced to imprisonment on conviction or otherwise detained for a term exceeding five years; or
- (ix) he or she is a disabled child; or
- (x) he or she is a child or grand child or freedom fighter who is in receipt of pension from Central/State Government for his participation in the struggle for freedom (proof to be furnished)
- (xi) either of his/her parents is transferred to a place where no Kendriya Vidyalaya exists; or
- (xii) he or she is a child who is winner of National bravery awards of the national or state level; or
- (xiii) he or she is a child of a teacher who has won National/President's Award; or
- (xiv) he or she has shown special ability in sports or fine arts.

Construction of High Court Building in Ahmedabad

[*Translation*]

3869. SHRI MAHESH KANODIA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government of Gujarat has sent any proposal to the Union Government for the construction of High Court Building in Ahmedabad;

(b) if so, the details thereof; and

(c) the reasons for not according approval so far?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) No, Sir.

(b) and (c) Question does not arise.

Reversion of Private Participation in Power Sector

[*English*]

3870. SHRI R. SAMBASIVA RAO: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to reverse the private participation in the Power sector;

(b) if so, the reasons therefor;

(c) whether any concrete plan have been prepared in this regard; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) No, Sir.

(b) to (d) Do not arise.

Indo-Russian Cooperation in Science and Technology

3871. SHRIMATI LAKSHMI PANABAKA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether India and Russia have taken a decision to step up cooperation in Science and technology;

(b) if so, whether new areas of cooperation have been identified by Indian and Russian expert; and

(c) if so, the details thereof, including the agreement signed in newly explored areas?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.

(b) and (c) Biomedical Sciences, Radio Electronics and Ocean Technology have been identified as additional areas of cooperation under Integrated Long Term Programme of